

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 355 OF 2017**

**Dated: 11<sup>th</sup> December, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>M/s JSW Energy Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. Aman Anand  
Mr. Pratik Das  
Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. Varun Pathak  
Ms. Shruti Awasthi  
Ms. Rimali Batra for R-2

**ORDER**

Learned counsel, Mr. Varun Pathak appearing for the Respondent No. 2 prays for four weeks time to enable him to produce the original records and make it available after serving copy on the other side.

Submissions made by the learned counsel appearing for Respondent No. 2, as stated above, placed on record.

Four weeks time is granted to the learned counsel appearing for the Respondent No. 2 to submit the original records on or before 09.01.2019 after serving copy on the other side and list this matter for further hearing on **21.01.2019** as agreed by both the parties.

**( Ravindra Kumar Verma )  
Technical Member**

*kt/pk*

**(Justice N. K. Patil)  
Judicial Member**